

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 190 of 2020 in C.P.(I.B) No. 328/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2020**

Name of the Company: Tejas Kiranbhai Shah IRP for Bansal  
Fintrade Pvt Ltd

Section : Section 12A of the Insolvency and Bankruptcy  
Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VINIT NAGAR	PCS	IRP	<i>vinit</i> <i>L.</i>
2.				

**ORDER**

The Applicant is represented through learned PCS.

The learned PCS through IRP filed the instant IA under Section 12A of the Insolvency and Bankruptcy Code, 2016 r.w. along with affidavit accompanied Form FA with regard to the withdrawal of application under Regulation 30A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

On perusal of the records, it is found that on 10.02.2020, an application filed under Section 9 of the IB Code was admitted and accordingly, Mr. Tejas Kiranbhai Shah was appointed as IRP on proposal made by the Operational Creditor. Thereafter, the matter has been settled between the parties. In view of that, the instant application is filed.

The learned PCS submitted that the Operational Creditor has cleared the dues of the IRP. The CIRP/moratorium ceased to have effect. The IRP is released from his duties. The Corporate Debtor is freed from the rigour of the CIRP.

Accordingly, the instant application is allowed and stands disposed off with the above observations.

*Chockalingam*  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

*Manorama*  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 5th day of March, 2020